

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Manek Enterprise
V/s.
Anil Mines & Minerals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	APPLICANT	Natasha.
2.	SHRIRAJ KHAMBETE i/b NANA VATI Associates	ADV	Resp	Shriraj Khambete

ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/Petitioner.
Learned Advocate Mr. Shriraj Khambete i/b Nanavati Associates present for Respondent.

Insolvency and Bankruptcy Board of India by its letter dated 12.01.2018 recommended the name of Mr. Dakshesh Pravinchandra Choksi, A-1209, Titanium City Centre, Near Sachin Towers, Anandnagar Road, Satellite, Ahmedabad, Gujarat-380015, email: ca.dakshesh@gmail.com, mobile no. 9879200147 Insolvency professional to act as interim Resolution Professional.

Hence, Mr. Dakshesh Pravinchandra Choksi, A-1209, Titanium City Centre, Near Sachin Towers, Anandnagar Road, Satellite, Ahmedabad, Gujarat-380015, email: ca.dakshesh@gmail.com, mobile no. 9879200147 is appointed as Interim Resolution Professional for a period of 30 days.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1)(b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 17th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL